

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-07-2024 AT 10:30 AM**

CP(IB) No. 299/7/HDB/2018

AND

IA (IBC) 976/2024 in IA (IBC) 924/2024 in CP(IB) No. 299/7/HDB/2018

u/s. 7 of IBC, 2016

IN THE MATTER OF:

Punjab National Bank
(erstwhile Oriental Bank of Commerce)

...Financial Creditor

AND

NCS Sugars Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 976/2024 in IA (IBC) 924/2024

Learned Counsel Mr Y Suryanarayana, for applicant present physically.
Proof of service filed. As per the same the respondent Nos 1 to 13 were served through speed post. All the respondents called absent.
Learned Counsel Ms Pujitha present through Video Conference and stated that she has been instructed to appear on behalf of Respondent Nos 5 and 10.
Respondent Nos 1-4, 6-9 and 11 -13 called absent. Service held sufficient. Set ex-parte.
For filing counter by Respondent Nos 5 and 10, 10 days' time granted, copy be served on the other side in advance.
Matter adjourned to 15.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)